

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 325/TT/2023

Subject	Petition for determination of transmission tariff from COD to 31.3.2024 in respect of transmission asset i.e. Scheme to control fault level control at Wardha Sub-station” in Western Region.
Date of Hearing	15.12.2023
Coram	Shri Jishnu Barua, Chairperson Shri Arun Goyal, Member Shri P.K. Singh, Member
Petitioner	Power Grid Corporation of India Limited
Respondents	Madhya Pradesh Power Management Company Limited and 8 others
Parties Present	Shri Pankaj Sharma, PGCIL Shri Zafrul Hasan, PGCIL

Record of Proceedings

The present petition is filed for the determination of transmission tariff from COD to 31.3.2024 in respect of the transmission asset i.e. Scheme to control fault level control at Wardha Sub-station” in Western Region.

2. The representative of the Petitioner submitted that the Investment Approval (IA) for the project was accorded by the Board of Directors of the Petitioner on 16.1.2020. Further, the Revised Cost Estimate (RCE) of the project was approved on 9.11.2022. The transmission asset is declared under commercial operation on 25.11.2022 with a delay of 7 days. The Petitioner has submitted that the transmission asset was delayed due to the Covid-19 pandemic, severe Right of Way issues, and delay due to non-availability of outages from MSETCL and CSPTCL. The estimated completion cost of the transmission asset is within the approved RCE. The Petitioner has given reasons for item-wise cost variation between the approved cost (FR) and estimated completion cost in Form-5.

3. The Commission directed the Petitioner to submit the following information on an affidavit by 10.1.2024, with an advance copy to the Respondents:

- (i) Details of works for which additional capital expenditure (ACE) has been projected to be incurred during 2022-23, 2023-24 and 2024-25, including the works against which balance/retention payments are projected to be made.



- (ii) Revised tariff forms for the 2019-24 period for the transmission asset along with linked Excel.
- (iii) With regard to delay due to Covid-19, Right of Way issues and non-availability of outage from MSETCL and CSPTCL, submit the details of affected activities as per the implementation schedule supported by documentary evidence.
- (iv) Computation of IDC claimed for the transmission asset along with actual drawl in Excel with all formulae as per the following format:

Loan	Amount	Interest Rate	Date of Drawl	Total IDC	Interest Payment Date up to COD	Interest Discharged up to COD	Interest Payment date after COD	Interest discharged after COD

4. The Commission directed the Respondents to file their replies by 19.1.2024 with an advance copy to the Petitioner, who may file its rejoinder, if any, by 28.1.2024. The Commission further directed the parties to complete the pleadings within the aforesaid timelines and observed that no extension of time would be granted.

5. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-

(V. Sreenivas)
Joint Chief (Law)

